

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 249/GT/2016**

**Coram:**

**Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member**

**Date of Order: 25.3.2019**

**In the matter of**

Approval of tariff in respect of Teesta III Hydroelectric Power Project (1200 MW) for the period from the anticipated date of commercial operation (COD) of the units till 31.3.2019

**And**

**In the matter of**

Interim tariff for Teesta III Hydroelectric Power Project (1200 MW) for the period from 23.2.2017 to 31.3.2019-Extension

**And**

**In the matter of**

Teesta Urja Ltd  
2<sup>nd</sup> Floor, Vijaya Building,  
17, Barakhamba Road  
New Delhi-110001

**...Petitioner**

**Vs**

1. PTC India Ltd., New Delhi
2. Energy and Power Department, Govt. of Sikkim
3. Punjab State Power Corporation, Patiala
4. Uttar Haryana Bijli Vitran Nigam Limited, Panchkula
5. Dakshin Haryana Bijli Vitran Nigam Limited, Hisar
6. Haryana Power Purchase Centre, Panchkula
7. Ajmer Vidyut Vitran Nigam Limited, Ajmer
8. Jaipur Vidyut Vitran Nigam Ltd, Jaipur
9. Jodhpur Vidyut Vitran Nigam Limited, Jodhpur
10. Rajasthan Urja Vikas Nigam Limited, Jaipur
11. Uttar Pradesh Power Corporation Limited, Lucknow

**....Respondents**



## ORDER

This petition has been filed by the petitioner, Teesta Urja Limited for approval of tariff of Teesta III Hydroelectric Project (1200 MW) ('the generating station/project') for the period from the anticipated date of commercial operation (COD) of the units till 31.3.2019, based on the provisions of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014 ('the 2014 Tariff Regulations'). The actual date of commercial operation of the units/ generating station is as under:

Unit-II, III & IV	23.2.2017
Unit-I, V & VI (station)	28.2.2017

2. The Commission by order dated 23.5.2017 has allowed interim tariff for the period from 23.2.2017 to 31.3.2019 (based on 85% of the capital cost as on COD of the units) as under:

	2016-17		2017-18	2018-19
	23.2.2017 to 27.2.2017	28.2.2017 to 31.3.2017		
Return on Equity	293.02	3750.62	42780.54	42780.54
Interest on Loan	643.40	8212.73	90450.19	84517.80
Depreciation	345.81	4426.38	50488.40	50488.40
Interest on Working Capital	0.52	42.81	5704.93	5666.39
O & M Expenses	171.62	2196.72	26720.13	28494.35
<b>Total</b>	<b>1454.37</b>	<b>18629.27</b>	<b>216144.19</b>	<b>211947.48</b>

3. The Petition was heard on 6.2.2019 and the Commission after directing the petitioner to submit certain additional information reserved its orders in the petition.

4. The petitioner by letter dated 5.3.2019 has sought extension of time to file the additional information (as per ROP of the hearing dated 6.2.2019) and also for Commission's approval for continuation of the interim tariff beyond 31.3.2019, till final



tariff is determined for the generating station. Further, the petitioner by letter 12.3.2019 has sought the correction in the Design Energy based on the Form-15 A submitted vide its affidavits dated 6.3.2017 & 18.10.2018.

5. In view of the submissions of the petitioner, the interim tariff granted vide Commission's order dated 23.5.2017 is permitted to continue beyond 31.3.2019, subject to adjustment after determination of final tariff of the generating station. The Design Energy as allowed in para 20 of the order dated 23.5.2017 has been corrected based on the revised Form15A (as approved by CEA vide letter dated 14.6.2010) submitted by petitioner vide its affidavits dated 6.3.2017 & 18.10.2018 and allowed as under:

Month	10 days monthly Design Energy	Design Energy (MUs)
April	I	84.42
	II	109.91
	III	89.42
May	I	93.92
	II	115.75
	III	130.55
June	I	196.25
	II	273.60
	III	273.60
July	I	273.60
	II	273.60
	III	300.96
August	I	273.60
	II	273.60
	III	267.75
September	I	273.60
	II	241.33
	III	204.49
October	I	173.48
	II	165.30
	III	166.68
November	I	101.45
	II	82.46
	III	71.48
December	I	65.77



	II	57.83
	III	65.68
January	I	57.51
	II	52.58
	III	55.44
February	I	51.65
	II	49.17
	III	42.62
March	I	54.58
	II	62.76
	III	87.43
<b>Total</b>		<b>5213.82</b>

6. The petitioner is granted time till 12.4.2019 to file the additional information as sought for vide ROP of the hearing dated 6.2.2019, with copy to the respondents. No further extension of time shall be granted for any reason whatsoever.

**Sd/-**  
**(I.S.Jha)**  
**Member**

**Sd/-**  
**(Dr.M.K.Iyer)**  
**Member**

**Sd/-**  
**(P.K.Pujari)**  
**Chairperson**

